

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Excise Appeal No.76388 of 2019**

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.625/HWH/CE/2018-19 dated 02.01.2019 passed by Commissioner (Appeals) of Central Excise, Kolkata)

**M/s Pankaj Plastic Industries**

(122, J.N.Mukherjee Road, Ghunsuri, Howrah-711107)

**Appellant**

*VERSUS*

**Commissioner of CGST & Excise, Kolkata**

180, Shantipally, Rajdanga Main Road, Kolkata-700107

**Respondent**

**APPEARANCE :**

None for the Appellant

Shri J.Chattopadhyay, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**FINAL ORDER NO.77706/2023**

DATE OF HEARING : 15 .12.2023

DATE OF DECISION : 15.12.2023

**Per Ashok Jindal :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)  
Member (Judicial)**

mm